2016-17

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Swadesh Darshan Scheme				(₹ in crore)	
Sl. No.	Name of Theme	State	Name of Project	Amount Sanctioned	Amount Released
1.	Coastal Circuit	Goa	Development of Coastal Circuit (Sinquerim-Baga- Anjuna-Vagator-Morjim- Keri-Aguada Fort and Aguada Jail) in Goa under Swadesh Darshan Scheme	99.99	20.00
2.	Himalayan Circuit	Jammu & Kashmir	Integrated Development of Tourism Infrastructure Projects in the State of Jammu and Kashmir under Himalayan Circuit of Swadesh Darshan Scheme	82.97	16.59
3.	Tribal Circuit	Telangana	Integrated Development of Mulugu-Laknavaram-Tadavi- Damaravi-Mallur-Bogatha waterfalls as Tribal Circuit in Telangana under Swadesh Darshan Scheme	84.40	16.88
4.	North-East India Circuit	Meghalaya	Development of Umiam Lake-Ulum Sohpetbneng- Mawdiangdiang under North East Circuit of Swadesh Darshan Scheme	99.13	19.83
5.	Buddhist Circuit	Madhya Pradesh	Buddhist sites of Madhya Pradesh (Mandsaur - Dhar- Sanchi - Satna -Rewa)	74.94	14.99
			Total	441.43	88.29

## Impact of FTAs on commercial crops

\*186. SHRI C.P. NARAYANAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Free Trade Agreements (FTAs) entered into with other countries have detrimentally affected the prices and market of commercial crops produced in the country; and

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(b) whether Government propose to assess gains and losses to our people due to such FTAs and to review if they go generally against interests of those engaged in agriculture?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Government has largely adopted a conservative policy on liberalization of tariffs for commercial crops including plantation crops in the Free Trade Agreements (FTAs) signed by India. Based on inputs from stakeholders, most of the commercial crops have been kept in the negative list of FTAs. Hence, FTAs *per se* have not negatively impacted the commercial crops in the country. The assessment of FTAs is a continuous process which starts even before FTA negotiations are entered into. Before entering into negotiations with trading partners, studies are undertaken internally, as well as through the Joint Study Group (JSG) to study the feasibility of the proposed FTAs, including their impact on the domestic stakeholders.

## Meeting of NCST on tribals evicted at Polavaram dam

\*187. SHRI D. RAJA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the National Commission for Scheduled Tribes (NCST) called Chief Secretaries of Andhra Pradesh, Telangana, Odisha and Chhattisgarh in a meeting in May, 2016 to discuss tribal evictions and displacement due to Polavaram dam; and
  - (b) if so, the details and outcome thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) A meeting was held by Dr. Rameshwar Oraon, Chairperson, National Commission for Scheduled Tribes (NCST) on 24.5.2016 with Chief Secretary of Odisha; Additional Chief Secretary of Chhattisgarh; Secretary, Water Resources, Government of Andhra Pradesh on issues relating to displacement of tribals and other local people in Devaragodhi, Polavaram Mandalam, West Godavari District and Pudipall Panchayat in East Godavari District, Andhra Pradesh due to construction of Indira Sagar (Polavaram) Multi Purpose Project on river Godavari, West Godavari District, Andhra Pradesh. Member Secretary, Polavaram Project Authorities, Ministry of Water Resources and Secretary (Land Resources) from Ministry of Rural Department were also present in the meeting.

While taking note of the fact that the matter is *sub-judice* before the Hon'ble Supreme Court of India due to suit filed by Government of Odisha on 9.10.2007, NCST